[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF DIRECT TAXES)

INCOME-TAX

No..66..../2015

NOTIFICATION

New Delhi, the 13th August, 2015

S.O._____(E). - In exercise of powers conferred by clause (6C) of section 10 of the Income –tax Act, 1961 (43 of 1961), the Central Government hereby specifies that any income arising to M/s Rosoboronexport, the Federal State Unitary Enterprise, having its registered office at 107076, Moscow, Stromynka Street, 27/3, Russia, by way of royalty or fees for technical services received in pursuance of the agreement vide Contract No. P/235611233623, dated the 24th January, 2007 (for the production of RD-33 Series 3 engines, its aggregates, KSA-2, Aircraft Gear Box and GTDF 117, Gas Turbine engine power unit [Turbine starter]) between M/s Rosoboronexport, Russia and Hindustan Aeronautics Limited, India in conformity with the agreement entered between Government of the Republic of India and the Government of the Russian Federation, to an extent of Rs.103.50 crore shall not be included in computing the total income of said company under the said Act.

[F.No.200/29/2009-ITA-I]

(Deepshikha Sharma)
Director to the Government of India

To

The Manager
Government of India Press,
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